

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 402

IA/1647/ND/2024, IA/1324/ND/2024 in IB/483/ND/2023

IN THE MATTER OF:

Amit Goyal

...

Applicant

Under Section 94(1) of IBC, 2016.

Order delivered on 18.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Vishisht,
For the PNB : Mr. Abhindra Maheshwari, Mr. Shivam Gupta,
For Piramal Finance Housing Finance Ltd. : Ms. Vishakha Panchal, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/1324/ND/2024 in IB/483/ND/2023

Mr. Vishisht, Learned Counsel for the applicant, Mr. Abhindra Maheshwari along with Mr. Shivam Gupta, Learned Counsels for the Punjab National Bank and Ms. Vishakha Panchal, Learned Counsel for Piramal Finance Housing Private Limited are present physically. Mr. Vishisht, Learned Counsel for the Applicant/Personal Guarantor has submitted that they have filed this application for withdrawal of IB/483/ND/2023. On perusal of the record shows that on 10.04.2024, direction was given to Punjab National Bank for filing Vakalatnama and place their arguments. Mr. Abhindra Maheshwari along with Mr. Shivam Gupta, Learned Counsels for the Punjab National Bank and Ms. Vishakha Panchal, Learned Counsel for Piramal Finance Housing Private Limited have submitted that they have no objection if applicant withdraws the present petition i.e. IB/483/ND/2023. Considering the facts and circumstances mentioned in the application as well as submissions made on behalf of the applicant and Counsels for Punjab National Bank and Piramal Finance Housing Private Limited, the present application i.e. IA/1324/ND/2024 stands allowed. Consequently, IB/483/ND/2023 stands dismissed as withdrawn.

The Connected papers along with case folders may be consigned to record-room.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)